

(6)

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL  
BOMBAY BENCH, BOMBAY

O.A. NO: 1173/94

THURSDAY, the 23rd NOVEMBER, 1995

HON'BLE SHRI B.S.HEGDE, MEMBER(J)

C.B.Kale  
(None for the applicant) .. Applicant

-vs-

△ Union of India & Ors.  
(Mr.S.S.Karkera) .. Respondents

O R D E R

(Per B.S.Hegde, Member(J))

None for the applicant. Mr.S.S.Karkera  
for the respondents.

2. Applicant has filed this application on 13-10-1994. Applicant has retired from Postal Department on 31-8-1981. Applicant is challenging the order dated 19-11-1981 and 18-6-1982. Applicant preferred an application before the C.G.I.T. in the year 1986 though he was in the supervisory category. The same was dismissed in the year 26-8-1994. Thereafter, he filed this application before this Tribunal, i.e. <sup>date of</sup> after lapse of 14 years from the cause of action. The application is hopelessly barred by limitation and the same is dismissed. as

3. MP 633/95 for condonation of delay also stands disposed of.

  
(B.S.HEGDE)  
Member(J)

(L)

CENTRAL ADMINISTRATIVE TRIBUNAL  
GULE STAN BLDG. NO. 6, PRESCOT RD, 4th FLOOR,  
BOMBAY - 400 001.

REVIEW PETITION NO. 24/96 in

ORIGINAL APPLICATION NO. 1173/94.

DATED MONDAY THIS THE 29th DAY OF JANUARY, 1996.

CORAM: Hon'ble Shri B.S.Hegde, Member (J)

C.B.Kale ... Applicant

V/s.

Union of India and others ... Respondents

X O R D E R X (BY CIRCULATION)

X Per Shri B.S.Hegde, Member (J) X

Applicant has filed this Review Petition seeking review of the judgement in OA-1173/94 delivered on 23/11/95. It is an admitted fact that the applicant has retired from service in the year 1981 and he has challenged the order dated 1981 passed by respondents. He himself concedes that the OA is admitted subject to limitation. Therefore, considering the overall situation of the case, the Tribunal had come to the conclusion the application filed by applicant is hopelessly barred by time as he filed this application before this Tribunal after lapse of 14 years. Thus, the Tribunal would not be justified in interfering with the decision taken by the respondents in the year 1981.

ABZ

... 2/-

The scope of review application is very limited. In this application as there is no error apparent on the face of the record or no new facts are brought to the notice of the Tribunal. In such cases, normally, the Tribunal will not interfere in reviewing the order passed earlier.

On perusal of the review petition, I find the applicant has not made out any new facts or any new grounds. In the result there is no merit in the review petition and the same is dismissed by circulation.

abp.

  
(B.S. HEGDE)  
MEMBER (J)

203/013

CENTRAL ADMINISTRATIVE TRIBUNAL  
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C.B.Kale ... Applicant

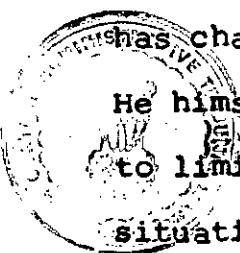
V/s.

Union of India and others ... Respondents

X O R D E R X (BY CIRCULATION)

I Per Shri B.S.Hegde, Member (J) I

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abp.

(B.S. HEGDE)  
MEMBER (J)

Certified True Copy  
Date . . . . .

Section Officer  
Central . . . . . Tribunal,  
Bombay Bench.

CAT/BOM/JUDL/O.A. No. 1173/94/ 1595 & 1596

Dt:- 6/2/96

Copy to:-

Mr. C.B. Kale,  
R/a. SHREE NIWAS,  
KARDAL,  
UMBARPADA,  
PALGHAR,  
THANE- 401 102.

2. The Union of India & Ors.,  
through Mr. P.M. Pradhan, Adv.

SECTION OFFICER.

Despatched on 6.2.96

Despatched

31/1/96